

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 648 of 2025 /RG/LP Dated: 01.02.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pranav Mahajan
S/O Shri Sandeep Mahajan
R/O 14/P Sector 1-A Trikuta Nagar, Tehsil Bahu, District Jammu.

vide notification No.647 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10331-37 /RG/LP Dated: 01.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pranav Mahajan**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 649 92025 /RG/LP Dated: 01.02.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Avinash Sharma
S/O Shri Raj Kumar Sharma
R/O Ward No.2, Nai Basti, Christian Colony, Reasi

vide notification No. 1107 dated 10.01.2020 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10338-44 /RG/LP Dated: 01.02.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Reasi**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Reasi**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avinash Sharma**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 68092025/RG/LP Dated: 01.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sakshi Shan
D/O Shri Rattan Lal
R/O Kulied (Lach Khazana),
Tehsil and District Kishtwar.

vide notification No. 2159 of 2023/RG/LP dated 28.09.2023 for a period of one year has further been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 10345-51 /RG/LP Dated: 01.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sakshi Shan**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 6814/2025 /RG/LP Dated: 01.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shivani Devi
D/O Shri Som Nath
R/O Khanpur Bhawan, Gole Gujral Camp , Jammu.

vide notification No.2005 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10352-50 /RG/LP Dated: 01.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Devi**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 652 of 2025 /RG/LP Dated: 01.02.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ashish Sharma
S/O Shri Sanjeev Kumar Sharma
R/O H.No.339/A, Central University Road Suchani Tehsil Vijaypur,
District Samba.

vide notification No.1821 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10359-65 /RG/LP Dated: 01.02.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashish Sharma, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 653 of 2025 /RG/LP Dated: 01.02.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tarun Kumar Solan
S/O Shri Ashok Kumar
R/O Krishna Gali, Panthal Road W.No.3, Tehsil Katra, District Reasi.

vide notification No. 2017 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10366-72 /RG/LP Dated: 01.02.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Reasi**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Reasi**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarun Kumar Solan**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 6559/2025/RG/LP

Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ajay Deep Singh Pawar
S/O Shri Devinder Singh Pawar
R/O VPO Gandharwan, Tehsil Akhnoor, District Jammu.

vide notification No.1823 of 2022/RG/LP Dated 11.11.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10518-24/RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Deep Singh Pawar**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 656 of 2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nazia Tabassum
D/O Shri Bashir Ahmed
R/O W.No.62, Chib Mohalla Chinore near Conventry Scholars School,
Tehsil & District Jammu.

vide notification 222 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10525-31 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Tabassum**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 657 of 2025 /RG/LP Dated: 03 .03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tarun Singh
S/O Shri Chagger Singh
R/O Kangri, Tehsil Beripattan, District Rajouri.

vide notification No.534 of 2021/RG/LP dated 08.06.2021 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10532-38 /RG/LP Dated: 03 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarun Singh, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 658 9/2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tarandeep Singh Baghi
S/O Shri Balvinder Singh Baghi
R/O Dungus, W.No.3, Tehsil Haveli, District Poonch.

vide notification No.337 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10540-46 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarandeep Singh Baghi**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 6597/2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zaffer Iqbal
S/O Mohd Sharief
R/O Village Chandak, Tehsil Haveli, District Poonch.

vide notification No.2134 of 2023/RG/LP Dated 28.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10547-53 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association **Poonch.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaffer Iqbal**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 660 of 2025 /RG/LP Dated: 03.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Manoj Kumar
S/O Shri Som Dutt
R/O Pangdour, Tehsil & District Samba.

vide notification No.43 of 2022/RG/LP Dated 23.02.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10567-73 /RG/LP Dated: 03.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Manoj Kumar, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 6619/2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Seemran Devi
D/O Shri Bhadar Singh
R/O Muthal Alinbass, Tehsil Pogal Paristan, District Ramban.

vide notification No.297 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10574-00 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Seemran Devi**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 6624/2023RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pooja Devi
D/O Shri Jankar Singh
R/O Village Barota Camp Tehsil Ramgarh District Samba.

vide notification No.1968 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10501-07 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Devi, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 6634/2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zakir Ahmed
S/O Shri Rana Zahoor Ahmed
R/O Village Kalaban, Tehsil-Mendhar District-Poonch.

vide notification No.791 Dated 30.12.2020 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10500-94 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zakir Ahmed, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 664 of 2025/RG/LP

Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rukhsana Chowdhary
D/O Mohd Hussain
R/O Makwal, Tehsil Ramkote District Kathua

vide notification No.1977 of 2023/RG/LP Dated 12.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10595-600/RG/LP Dated: 3.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rukhsana Chowdhary**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 665 of 2025 /RG/LP

Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pooja Sarmal
D/O Shri Om Parkash Sarmal
R/O Pouni Chak, Wand Waziran, Jammu

vide notification No.1089 RG Dated 10.01.2020 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10601-07 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Sarmal**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 666 of 2025 /RG/LP

Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahul Mahajan

S/O Shri Rakesh Mahajan

R/O H.No.109, Lane No.2, Near BEE ENN Hospital, Talab Tillo, Jammu

vide notification No. 2156 of 2023/RG/LP Dated 28.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10600-14 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Mahajan, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 667 9 2025 /RG/LP

Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pratigya Balwal
D/O Shri Tilak Singh
R/O Neera, Tehsil & District Ramban

vide notification No. 104 of 2022/RG/LP Dated 24.02.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10615-21 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pratigya Balwal**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 668 of 2025 /RG/LP Dated: 10 .03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Avantika Sharma
D/O Shri Jugal Kishore
R/O Opp. Tawi Apartments, Near SBI Bank, Sidhra, Jammu.

vide notification No. 2720 of 2023/RG/LP Dated 22.12.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10622-28 /RG/LP Dated: 03 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Avantika Sharma, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 669 of 2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Neeraj Kotwal
S/O Shri Babu Ram Kotwal
R/O Choundry, Village Chondri, Tehsil Bhalla, District Doda.

vide notification No.1128 of 2023/RG/LP Dated 03.06.2023 for a period of one year has further been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10629-35 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Neeraj Kotwal, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 670 42025/RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bharti Gupta
D/O Shri Subash Chander
R/O Ward No. 9, Tehsil & District Samba

vide notification No.1866 of 2023/RG/LP Dated 08.09.2023 for a period of one year has further been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10636-42 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bharti Gupta**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 671 of 2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vanaya Gupta
D/O Shri Rakesh Gupta
R/O H.No.389 Rehari Colony, Tehsil & District Jammu.

vide notification No.356 of 2023/RG/LP Dated 14.02.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10643-49 /RG/LP Dated: 3.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vanaya Gupta**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 672 of 2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Azmat Ullah
S/O Shri Pervaiz Ahmed Parihar
R/O Village Kumate, Tehsil Rajgarh, District Ramban.

vide notification No.902 of 2022/RG/LP Dated 27.07.2022 for a period of one year has further been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10650-56 /RG/LP Dated: 3.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Azmat Ullah, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 673 of 2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kajal Parihar
D/O Shri Sharwan Kumar
R/O Village Matta, Tehsil and District Kishtwar

vide notification 1325 Dated 02.01.2019 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10657-63 /RG/LP Dated: 3.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kajal Parihar**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 674 of 2025/RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nishu Devi
D/O Shri Mohinder Kumar
R/O Dhinday Khurd Gurdwara, Tehsil Bishnah, District Jammu.

vide notification No.1931 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10664-70 /RG/LP Dated: 3.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nishu Devi**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 678 of 2025/RG/LP Dated: 3.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tarun Kumar Sharma
S/O Shri Labhu Ram Sharma
S/O H.No.326 Ext. Sai-Vihar, I.D. Trikuta Nagar, Near K.D. Hospital
Tehsil & District Jammu.

vide notification No.2065 of 2023/RG/LP dated 13.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10671-77 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarun Kumar Sharma**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 676 of 2025 /RG/LP Dated: 3 .03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Divya Gupta
D/O Shri Naresh Gupta
R/O H.No.315, Rehari Colony Bharat Nagar, Jammu

vide notification No.1125 dated 10.01.2020 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10678-84 /RG/LP Dated: 01 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divya Gupta**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 677 of 2025 /RG/LP Dated: 3 .03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rupali Sharma
D/O Shri Romesh Kumar
R/O Village Teryol, Bhambla, Tehsil Pouni, District Reasi.

vide notification No.2247 of 2023/RG/LP Dated 28.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10605-91 /RG/LP Dated: 03 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Reasi.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Reasi.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rupali Sharma**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 521 of 2025 /RG/LP Dated: 17.02.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amit Kumar
S/O Shri Mohinder Kumar
R/O Village Tatapani Kundal Paddar, Tehsil Atholi, District Kishtwar.

vide notification No.974 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended till **28.02.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

S. Aggarwal
17/2/2025
18/2
S. Aggarwal
Assistant Registrar (L.P)

No: B02B-34 /RG/LP Dated: 17.02.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Kumar**, Advocate

.....for information and necessary action.

S. Aggarwal
17/2/2025
18/2
S. Aggarwal
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 67007/2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bindiya Sharma
D/O Shri Paras Ram
R/O W.No.73, Lower Gadi Garh, Tehsil & District Jammu

vide notification No.2105 of 2023/RG/LP dated 26.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16692-98 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bindiya Sharma**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 679 of 2025/RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vikrant Jijyal
S/O Shri Tarsem Lal
R/O H.No.182, W.No.5, Rajouri, Sartwari, Jammu Cant

vide notification No.2581 of 2023/RG/LP dated 09.11.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16699-706 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikrant Jijyal, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 600 of 2025/RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanjog Khatri
S/O Shri Parveen Khatri
R/O 19/A 2nd Extension Gandhi Nagar Jammu, Tehsil & District
Jammu.

vide notification No.1622 of 2022/RG/LP dated 28.07.2022 for a period of one year has further been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 0707-13 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanjog Khatri, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 681 of 2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yaggik Gupta
S/O Shri Sandeep Gupta
R/O 298-F, Nai basti Satwari, Jammu

vide notification No.119 of 2022/RG/LP dated 25.02.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10716-22 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yaggik Gupta**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 602 of 2025/RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ku. Shafia Tabasum
D/O Shri Manzoor Ahmad Wani
R/O Village Inderwal, Tehsil Chhatroo, District Kishtwar.

vide notification No.1080 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10708-94/RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ku. Shafia Tabasum**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 683 of 2025/RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bilal Ahmed Chowdhary
S/O Shri Shah Mohd Chowdhary
R/O Rail Head Complex, 1Pvt. Near Railway Recruitment Board, Tehsil
Bahu, District Jammu

vide notification No. 2093 of 2023/RG/LP dated 26.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 60795-00 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bilal Ahmed Chowdhary**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 684 of 2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nikita Mahajan
D/O Shri Suresh Kumar
R/O Om Parkash, Sham Lal Gupta Cloth House, Near SBI ATM
Khellani, District Doda

vide notification No.108 of 2022/RG/LP dated 24.02.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10002-02 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nikita Mahajan, Advocate**
.....for information and necessary action

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 605 of 2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Burhan Roomi
S/O Mohd Rafi Misgar
R/O Mohalla Bati, near Astan Masjid, Tehsil & District Doda.

vide notification No.2548 of 2023/RG/LP dated 08.11.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10009-15 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Burhan Roomi, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 686 of 2025 /RG/LP

Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Lovish Bharat
S/o Shri Ram Paul
R/o H.No. 17, Mohalla Ustad, Jammu.

vide notification No. 527 dated 02.08.2016 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 686-22 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lovish Bharat, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 687 of 2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Chander Kant
S/O Shri Bhola Nath
R/O Bhagwah, Mondawh, Tehsil Bhagwah, District Doda.

vide notification No.568 of 2022/RG/LP dated 27.05.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10023-29 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chander Kant, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 608 of 2025 /RG/LP

Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhirash Sharma
S/O Shri Abhinav Sharma
R/O H No.126, Upper Laxmi Nagar, Sarwal,
Tehsil & District Jammu.

vide notification No. 1780 of 2022/RG/LP dated 11.11.2022 for a period of one year has further been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10830-36 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhirash Sharma, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 689-01-2025/RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tahriz Akhter
D/o Shri Muzzafer Hussain
R/O H.No.34, Upper Paloura Mohallah Gujjar, near Graveyard, Tehsil & District Jammu.

vide notification No. 340 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10027-43 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahriz Akhter**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 690 of 2025/RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mansi Salaria
D/O Shri Joginder Singh
R/O H.No.28, Kothi Morh (Chak Chuha), Tehsil Bishnah, District
Jammu

vide notification No. 2114 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mansi
27-02-2025
(Registrar Administration)

No: 10844-50/RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mansi Salaria**, Advocate
.....for information and necessary action.

Mansi
27-02-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 691 of 2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sobia Iram
D/O Shri Abdul Saboor Malik
R/O Dramman, Tehsil Kotranka, District Rajouri.

vide notification No. 2017 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 1005157 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sobia Iram, Advocate**
.....for information and necessary action

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 692 of 2025/RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Chetan Sharma
S/O Shri Banarsi Lal Sharma
R/O Village Garar, Panchayat Sainth, Mohalla Rishi Colony, Tehsil
Khour, District Jammu

vide notification No. 2106 of 2023/RG/LP dated 26.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10850-64/RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chetan Sharma, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 693 of 2025/RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sidharth Sharma
S/O Shri Arun Kumar Sharma
R/O House No.1, Lane NO 5A, Butanagar Paloura, Tehsil & District
Jammu.

vide notification No.2040 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10870-76/RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sidharth Sharma**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 694022025 /RG/LP

Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vinay Bhagat
S/O Shri Om Parkash
R/O Ward No.5, House No.31, Ram Gali, Tehsil & District Reasi.

vide notification No. 2132 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10095-900 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Reasi**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Reasi**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vinay Bhagat**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 695 of 2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nazia Allahi
D/O Mohd Ashraf
R/O Dalwah, Tehsil Gool District Ramban.

vide notification No.1941 of 2023/RG/LP Dated 11.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10901-07 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Allahi**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 696 of 2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Meenakshi Sharma
D/O Shri Subash Chander
R/O V.P.O. Ambaran, Tehsil Akhnoor, District Jammu

vide notification No.1933 of 2023/RG/LP dated 11.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10908-14 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Meenakshi Sharma, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 697 of 2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Wazir
S/O Shri Kishori Lal Wazir
R/O H.No.24, near BVM Middle School Hidyal, Tehsil & District
Kishtwar.

vide notification No. 96 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

ranvi
27-02-2025
(Registrar Administration)

No: 10915-21 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Wazir, Advocate**
.....for information and necessary action

ranvi
27-02-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 698 of 2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amit Kumar
S/O Shri Prem Lal
R/O Ranjitpur (Nandpur), Tehsil Arnia, District Jammu, A/P Block
No.179, Salmeri, Swankha Morh, Vijaypur, Samba

vide notification No.2546/RG/LP dated 08.11.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10922-20 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Kumar**, Advocate
.....for information and necessary action

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 699 of 2025 /RG/LP Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Kabir
S/O Shri Ab Kabir Tapal
R/O Sigdi, Tehsil Mughalmaidan, District Kishtwar.

vide notification No. 930 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10929-35 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Kabir, Advocate**

.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 700 of 2025 /RG/LP

Dated: 03.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rubiya Bano
D/O Shri Gulam Nabi
R/O Rajpur Kamila, Mohalla Bounta, Tehsil Qila Darhal, District Rajouri.

vide notification No.665 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10936-42 /RG/LP Dated: 03.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rubiya Bano**, Advocate
.....for information and necessary action

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 701 of 2025 /RG/LP Dated: 04.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Wajid Javaid
S/O Shri Javaid Ahmed Wani
R/O Kaskoot, Tehsil Banihal, Distt. Ramban.

vide notification No. 967 dated 22.11.2019 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 10949-55 /RG/LP Dated: 4.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wajid Javaid**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 702072025/RG/LP Dated: 04.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nikita Jamwal
D/O Shri Suraj Dev Singh Jamwal
R/O Badhole, Tehsil Ramnagar, District Udhampur.

vide notification No.643 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10955-61/RG/LP Dated: 04.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nikita Jamwal, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 703 of 2025 /RG/LP **Dated:** 4-3-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Farhan Rashid Nengroo
S/o Abdul Rashid Nangroo
R/o Sirhama Dangipora, Tehsil Sirgufwara, Anantnag

vide notification No. 106 of 2023 dated 10.02.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Farhan
27-02-2025
(Registrar Administration)
Farhan

No: 1962-68 /RG/LP **Dated:** 04-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farhan Rashid Nengroo, Advocate**
.....for information and necessary action.

Farhan
27-02-25
(Registrar Administration)
Farhan

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 704 of 2025 /RG/LP Dated: 4.3.2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Jonaid Ahmad Mir
S/o Javid Ahmad Mir
R/o Shoolora Bala, Tehsi Kralpora Kupwara**

vide notification No. 2295 of 2023 dated 30.09.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No: 10969-75 /RG/LP Dated: 04.03.2025****Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jonaid Ahmad Mir, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 705 of 2025 /RG/LP **Dated:** 04.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Imshan Ahad Dar
S/o Ab Ahad Dar
R/o Rahmoo Tehsil & District Pulwama

vide notification No. 94907 of 2022 dated 22.07.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10976-82 /RG/LP **Dated:** 04.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imshan Ahad Dar**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 706 of 2025 /RG/LP

Dated: 04.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Janees Rafiq
D/o Mohd Rafiq Bhat
R/o Qamarabad Qamarwari Tehsil & District Srinagar

vide notification No. 2186 of 2023 dated 28.09.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 10982-08 /RG/LP **Dated:** 04.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Janees Rafiq**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 707 of 2025 /RG/LP****Dated: 04.03.2025**

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohmad Ashraf**S/O Peer Saif Din****R/O Ikhraj Pora, Jawahar Nagar, Ikhraj Pora Tehsil & District Srinagar**

vide notification No. 1372 dated 03.01.2019 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)**No: 10989-95 /RG/LP Dated: 04.03.2025****Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmad Ashraf, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 708 of 2025 /RG/LP**Dated:** 04.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Omera Farooq
D/O Farooq Ahmad Rather
R/O Chakoora, Tehsil Shahoora, District Pulwama**

vide notification No. 884 dated 18.10.2019 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 10996-11002 /RG/LP **Dated:** 04.03.2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Omera Farooq**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 709 of 2025 /RG/LP

Dated: 04.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aasia Yousuf
D/O Mohd Yousuf Koka
R/O Herpora, near Masjid, Sherif, Bugam, Kulgam**

vide notification No. 1237 dated 01.01.2019 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 11003-09 /RG/LP Dated: 04.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aasia Yousuf, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 710 of 2025 /RG/LP

Dated: 04.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aaqib Rashid
S/O Ab Rashid Wagay
R/O Gasirena, Tehsil Pahloo, District Kulgam

vide notification No. 38 of 2023 dated 10.02.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 11010-16 /RG/LP **Dated:** 04.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Rashid, Advocate**
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 711 of 2025 /RG/LP Dated: 04.03.2025**

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tahleel Ahmed Bhat**S/O Mohd Ayub Bhat****R/O Rajbahg, Near Modern Hospital Tehsil South Srinagar District Srinagar**

vide notification No. 1954 of 2023 dated 11.09.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No: 11017-23 /RG/LP Dated: 04.03.2025****Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahleel Ahmed Bhat**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 712 of 2025 /RG/LP **Dated:** 04.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Yaseen Bhat
S/O Gulam Nabi Bhat
R/O Bunpora, Khahipora Rajwar, Tehsil Zachaldara, District Kupwara

vide notification No. 313/2022 dated 27.05.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 11624-30 /RG/LP **Dated:** 04.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Yaseen Bhat, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 713 of 2025 /RG/LP

Dated: 04.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shazia Akhter
D/o Mushtaq Ahmad Dar
R/o Rahmoo Alamdard colony, Rajpora District Pulwama

vide notification No. 2034 of 2023 dated 12.09.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 11055-61 /RG/LP Dated: 04.3.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Akhter, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 714 of 2025 /RG/LP **Dated:** 04.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Fayaz Ahmad Khanday
S/o Mohd Jamal Khanday
R/o Uranhall Tehsil & District Anantnag

vide notification No. 2552 dated 09.11.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 11662-68 /RG/LP **Dated:** 04.3.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fayaz Ahmad Khanday, Advocate**
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 715 of 2025 /RG/LP **Dated:** 04.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mir Imad Rafi
S/o Rafi Ahmed Mir
R/o Govt. House No. T-7, Tulsi Bagh Tehsil & District Srinagar

vide notification No. 1583 dated 05.03.2018 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 1069-75 /RG/LP **Dated:** 04.3.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Imad Rafi, Advocate**
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 716 of 2025 /RG/LP **Dated:** 04.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sheharyar Shafi
S/O Mohd Shafi Rather
R/O EP Hut No.3, Baghat Barzulla, Tehsil South Chanapora, District Srinagar

vide notification No. 1600 of 2021 dated 18.12.2021 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 11076-02 /RG/LP **Dated:** 04.3.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheharyar Shafi, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 717 of 2025 /RG/LP **Dated:** 04.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tafazul Maqbool Mir
S/o Mohammad Maqbool Mir
R/o Wanihama Beerwah, Hussaini Mohalla Tehsil & District Budgam

vide notification No. 1339 of 2021 dated 16.11.2021 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**By Order****(Registrar Administration)****No:** 11003-89 /RG/LP **Dated:** 04.03.2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tafazul Maqbool Mir, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 710 of 2025 /RG/LP **Dated:** 04.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Dawood Ahmad Bhat
S/o Mohd Sadiq Bhat
R/o Sultanpora, Zachaldar Tehsil & District Kupwara**

vide notification No. 2300 dated 30.09.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)**No:** 11090-96 /RG/LP **Dated:** 04.3.2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dawood Ahmad Bhat, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 719 of 2025 /RG/LP**Dated:** 04-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Azim Rafiq
S/o Rafiq Ahmad Peer
R/o Syed abad Peer mohalla Aripal Pulwama

vide notification No. 2150 dated 28.09.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11120-34 /RG/LP **Dated:** 04-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Azim Rafiq, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 720-01/2025 /RG/LP**Dated:** 04-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abdul Samad Khankashi**S/O Mohammad Ameen Khankashi****R/O Peer Takya, Nigeen, Hazratbal Tehsil North District Srinagar**

vide notification No. 1852 of 2023 dated 08.09.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11135-41 /RG/LP **Dated:** 04-03- .2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Samad Khankashi**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 72107/2025 **/RG/LP** **Dated:** 04.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mohsina Gowhar
D/O Gowhar Hussain Wani
R/O Churamujru teh Beerwah District Budgam**

vide notification No. 2179 of 2023 dated 28.09.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 91142-48 **/RG/LP** **Dated:** _____ .2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mohsina Gowhar, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 722 of 2025 /RG/LP**Dated:** 04-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Asifa Akhter**D/O Manzoor Ahamd Mir****R/O Pinjura, Mohalla Rayapora, Tehsil & District Shopian**

vide notification No. 993 of 2023 dated 31.05.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11149-SS /RG/LP **Dated:** 04-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asifa Akhter**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 723 of 2025 /RG/LP**Dated:** 04-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saieb Niyaz**D/O Niyaz Ahmad Bhat****R/O Tulbagh, Near GDC Pampore, Tehsil Pampore, District Pulwama**

vide notification No. 1039 of 2022 dated 28.09.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 1156-62 /RG/LP **Dated:** 04-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saieb Niyaz, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 724 of 2025 /RG/LP**Dated:** 04-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tabasum Mushtaq**D/O Mushtaq Ahmad Sheikh****R/O Chotipora Shadi Mohalla Tehsil Handwara District Kupwara**

vide notification No. 2064 of 2023 dated 13.09.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
27-02-2025
(Registrar Administration)

No: 11163-69 /RG/LP **Dated:** 04-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabasum Mushtaq**, Advocate
.....for information and necessary action.

(Signature)
27-02-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 725 of 2025 /RG/LP Dated: 04-3-2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nahida Farooq
D/O Farooq Ahmad Mandoo
R/O Zirpara, Tehsil Bijbehara, District Anantnag**

vide notification No. 1952 of 2023 dated 11.09.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No: 11170-76 /RG/LP Dated: 04-3-2025****Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nahida Farooq, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 726 of 2025 /RG/LP

Dated: 04-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ahsan Ahmad Kozgar
S/O Mohammad Ashraf Kozgar
R/O Laigaridoori Eidgah Tehsil Eidgah District Srinagar

vide notification No. 2139 of 2023 dated 28.09.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 1177-83 /RG/LP Dated: 04-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ahsan Ahmad Kozgar**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 727 of 2025 /RG/LP****Dated: 04-03-2025**

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ishrat Rmazan**D/O Mohammad Ramzan Dar****R/O Chinkipora, Sheikh Sahib, Tehsil Sopore, District Baramulla**

vide notification No. 1060 of 2023 dated 01.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No: 1104-90 /RG/LP Dated: 04-03-2025****Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Rmazan, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 728 of 2025 /RG/LP **Dated:** 24-3- .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Junaid Ahmad Bhat**S/O Ghulam Rasool Bhat****R/O Mahind Srigufwara, Mahind Mohalla, Tehsil Srigufwara District Anantnag**

vide notification No. 1072 of 2023 dated 02.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11191-97 /RG/LP **Dated:** 04-03- .2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Junaid Ahmad Bhat**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 729 of 2025 /RG/LP****Dated: 04-09 .2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aasim Nazir Hajam
S/O Nazir Ahmad Hajam
R/O HarduAkad, Tehsil Mattan, District Anantnag**

vide notification No. 1817 of 2022 dated 11.11.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)**No: 11198-11203/RG/LP Dated: 04-03- .2025**

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aasim Nazir Hajam, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 730 of 2025 /RG/LP Dated: 04-03 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ashiq Mahmood Sheergojri
S/O Gh. Mohammad Sheergojri
R/O Village Shewhard Panzgam, Tehsil Kokernag, District Anantnag

vide notification No. 985 of 2023 dated 31.05.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 11204-10 /RG/LP Dated: 04-03 .2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashiq Mahmood Sheergojri**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 731 of 2025 /RG/LP **Dated:** 04.3. .2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Myser Nisar
S/O Nisar Ahmad Khan
R/O Ranbirpora, Mohalla Gousia Colony, Tehsil Mattan, District Anantnag**

vide notification No. 1097 of 2023 dated 02.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)**No:** 11211-17 /RG/LP **Dated:** 04.3. .2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Myser Nisar, Advocate**
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 735 of 2025 /RG/LP Dated: 05-03 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nusrat Sofi
D/O Sonaullah Sofi
R/O Kreeri Sofi Mohalla, Tehsil Kreeri, District Baramulla**

vide notification No. 1927 of 2022 dated 14.11.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Jammu
27-03-2025
(Registrar Administration)

No: 11500-06 /RG/LP Dated: 06-03-.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nusrat Sofi, Advocate**
.....for information and necessary action.

Jammu
25-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 736 of 2025 /RG/LP **Dated:** 06-02-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anees Ahmad Lone
S/O Nazir Ahmad Lone
R/O Puchal, Tehsil & District Pulwama

vide notification No. 992 of 2023 dated 31.05.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 11587-93 /RG/LP **Dated:** 06-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anees Ahmad Lone**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 737 of 2025 /RG/LP**Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aadfar Amin**D/O Mohammad Amin Wani****R/O Awantipora, Iqbal Colony, Tehsil Awantipora, District Pulwama**

vide notification No. 996 of 2023 dated 31.05.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11594-600 /RG/LP **Dated:** 06-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aadfar Amin**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 738 of 2025 /RG/LP

Dated: 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bilkeesa Akhter
D/O Mohammad Maqbool Ganie
R/O Zadoora hastikhud, Tehsil & District Pulwama**

vide notification No. 1013 of 2023 dated 01.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 11601-07 /RG/LP Dated: 06-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bilkeesa Akhter, Advocate**
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 7394/2025 /RG/LP****Dated: 06-02 .2025**

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nadiya Ayaz**D/O Mohammad Ayaz Teli****R/O Wayil Teli Mohalla, Tehsil & District Ganderbal**

vide notification No. 626/22 dated 27.05.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No: 11608-14 /RG/LP Dated: 06-3- .2025****Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nadiya Ayaz, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 740 of 2025 /RG/LP Dated: 06-03-2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Madiha Manzoor
D/O Manzoor Ahmad Zargar
R/O Ahmad Nagar, Old Road, Main Stop, Srinagar**

vide notification No. 11.2 of 2023 dated 02.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No: 11615-21 /RG/LP Dated: 06-03-2025****Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madiha Manzoor**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 741 of 2025 /RG/LP **Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sumaira Khan**D/O Gh. Mohd Khan****R/O 96- Baghi-Sunder Balla Kaka Sarie Karanagar, Tehsil & District Srinagar**

vide notification No. 2051 of 2023 dated 13.09.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11622-20 /RG/LP **Dated:** 06-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumaira Khan, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 742 of 2025 /RG/LP **Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Yaseen
S/O Gh Hassan Mir
R/O KalantraPayeen, Mohalla Eidgah, Tehsil Kreeri, District Baramullavide notification **No. 1096 of 2023 dated 02.06.2023** for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.****By Order****(Registrar Administration)****No:** 11629-35 /RG/LP **Dated:** 06-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Yaseen, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 743 of 2025 /RG/LP **Dated:** 06-03-.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. MudasirAli Ashwar
S/O Ali Mohd Ashwar
R/O R/O Thajiwara, Tehsil Bihbehara, District Anantnag

vide notification No. 1095 of 2023 dated 02.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order
(Registrar Administration)**No:** 11636-42 /RG/LP **Dated:** 06-3-.2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. MudasirAli Ashwar, Advocate**
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 744 of 2025 /RG/LP**Dated:** 06-03- .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Junaid Ahmad Ganie**S/O Mohd Yousuf Ganie****R/O Dethu Hanie Mohalla, Tehsil Shangus, District Anantnag**

vide notification No. 1070 of 2023 dated 02.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11643-49 /RG/LP **Dated:** 06-03- .2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Ahmad Ganie, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 745 of 2025 /RG/LP**Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bushra Shakir**D/O Gh Nabi Lone****R/O Lone Mohalla Krusan Lolab Tehsil Lalpora District Kupwara**

vide notification No. 1014 of 2023 dated 01.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11650-56 /RG/LP **Dated:** 06-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bushra Shakir, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 746 of 2025 /RG/LP **Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Taibah Amin**D/O Lt. Mohd Amin Bhat****R/O Fateh Kadal, Malik Angan, Tehsil Khanyar, Dkistrict Srinagar**

vide notification No. 1234 of 2023 dated 05.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11657-63 /RG/LP **Dated:** 06-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Taibah Amin**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 747 of 2025 /RG/LP **Dated:** 06-3-.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nahida Manzoor
D/O Manzoor Ahmad Bhat
R/O Vessu Qazigund, Tehsil Qazigund, Distt. Anantnag

vide notification No. 630/22 dated 27.05.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11664-70 /RG/LP **Dated:** 06-03-.2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nahida Manzoor, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 748 of 2025 /RG/LP**Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Muskan Amin**D/O Mohmad Amin Khan****R/O Vawoosa Rangrate Tehsil Chanapora Natipora District Srinagar**

vide notification No. 1119 of 2023 dated 02.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11671-77 /RG/LP **Dated:** 06-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muskan Amin**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 749 of 2025 /RG/LP**Dated:** 06-3-.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Muzamil Nazir Naik
S/O Nazir Ahmad Naik
R/O Babapora, Tehsil Zainapora, District Shopian**

vide notification No. 1116 of 2023 dated 02.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11670-84 /RG/LP **Dated:** 06-03-.2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzamil Nazir Naik, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 750 of 2025 /RG/LP**Dated:** 06-03-.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rabia Rasheed
D/O Abdul Rasheed Rather
R/O Sozeith (Narbal), Kirmaniabad, District Budgam**

vide notification No. 1160 of 2023 dated 03.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11685-91 /RG/LP **Dated:** 06-3-.2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabia Rasheed, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** TS1 of 2025 /RG/LP**Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Padma Tashi**S/O Tsewang Rigzen****R/O Nearpatashi, Sharney Mohalla, Sakti Village, Tehsil Kharu, District Leh**

vide notification No. 1144 of 2023 dated 03.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11690-704/RG/LP **Dated:** 06-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Padma Tashi**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 752 of 2025 /RG/LP **Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mushtaq Ahmad Hurrah
S/O Gh Ahmad Hurrah
R/O Goushbugh, New Colony, Pattan, District Baramulla

vide notification No. 1063 of 2021 dated 14.09.2021 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**By Order****(Registrar Administration)****No:** 11705-11 /RG/LP **Dated:** 06-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtaq Ahmad Hurrah**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 753 of 2025 /RG/LP**Dated:** 06-3-.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nahida Akhter
D/O Gh. Nabi Dar
R/O Gamroo, Tehsil & District Bandipora**

vide notification No. 1124 of 2023 dated 03.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11712-10 /RG/LP **Dated:** 06-03-.2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nahida Akhter**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 754 of 2025 /RG/LP**Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kulsuma Qadri
D/O Nazir Ahmad Qadri
R/O Poshwani Pattan, Tehsil Pattan, District Baramulla**

vide notification No. 603 of 2022 dated 27.05.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11719-25 /RG/LP **Dated:** 06-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kulsuma Qadri, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 755 of 2025 /RG/LP **Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Syed Mehak
D/O Gh. Mohi Ud Din
R/O Thindima, Tehsil Kreeri, District Baramulla**

vide notification No. 1214 of 2023 dated 05.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)**No:** 11726-32 /RG/LP **Dated:** 06-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Mehak**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 756 of 2025 /RG/LP**Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Jasra Ayoub
D/o Mohd Ayoub Lone
R/o Quimoh, Khudwani, Kulgam.**

vide notification No. 594/22 dated 27.05.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order
(Registrar Administration)**No:** 11733-39 /RG/LP **Dated:** 06-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jasra Ayoub**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 757 of 2025 /RG/LP**Dated:** 06.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Suraiya Fayaz
D/o Fayaz Ahmed Badyari
R/o Qamarabad Qamarwari Srinagar**

vide notification No. 1169 of 2023 dated 03.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11740-46 /RG/LP **Dated:** 06-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suraiya Fayaz, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 758 of 2025 /RG/LP**Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Amir Mir
S/o Abdul Hamid Mir
R/o Batapora Alyalpora Shopian**

vide notification No. 605 of 2021 dated 05.07.2021 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11747-53 /RG/LP **Dated:** 06-03-2025**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Amir Mir**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 759 of 2025 /RG/LP

Dated: 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kounsar Jan
D/O Muhammad Shafi Wani
R/O Sat Booni, Lal Bazar, Tehsil Eidgah, District Srinagar

vide notification No. 1912 of 2023 dated 11.09.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 11754-60 /RG/LP Dated: 06-3-.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kounsar Jan**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 760 of 2025 /RG/LP****Dated: 06-03-2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aksa Bashir
D/O Bashir Ahmad Mir
R/O Humhama, Tehsil & District Budgam**

vide notification No. 52 of 2023 dated 10.01.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No: 1761-07 /RG/LP Dated: 06-03-2025****Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aksa Bashir**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 761 of 2025 /RG/LP Dated: 06-03-2025**

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Burhan Hassan Dar**S/O Gh. Hassan Dar****R/O Tangwari Payeen, Tehsil Wagoora, District Baramulla,**

vide notification No. 1835 of 2022 dated 11.11.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)**No: 11768-74 /RG/LP Dated: 06-03-2025****Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla .
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Burhan Hassan Dar, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 762 of 2025 /RG/LP **Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Mohammad
S/O Syed Yaseen
R/O Goma Gangshan, Kargil, Tehsil & District Kargil,

vide notification No. 711/22 dated 30.05.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)**No:** 11775-01 /RG/LP **Dated:** 06-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Mohammad**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 763 of 2025 /RG/LP Dated: 06-03-.2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Siala Rasool
D/O Ghulam Rasool
R/O Sona Masjid, Habba Kadal, Tehsil & District Srinagar,**

vide notification No. 689/22 dated 30.05.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)**No: 11782-88 /RG/LP Dated: 06-03-.2025**

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Siala Rasool**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 764 of 2025 **/RG/LP** **Dated:** 06-03- **2025**

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahid Ahmad Padder
S/O Mohammad Yaseen Padder
R/O Bathipora, D.H Pora, Tehsil D.H.Pora, District Kulgam,

vide notification No. 691/22 dated 30.05.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**By Order****(Registrar Administration)****No:** 11789-95 **/RG/LP** **Dated:** 06-03- **2025****Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Ahmad Padder**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 765 of 2025 **/RG/LP** **Dated:** 06-03- **2025**

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Urba Fayaz Farash
D/O Fayaz Ahmad Frash
R/O Sheesh Bagh hawal, Tehsil Srinagar South, District Srinagar.

vide notification No. 1241 of 2023 dated 05.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**By Order****(Registrar Administration)****No:** 11796-202 **/RG/LP** **Dated:** 06-3- **2025****Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Urba Fayaz Farash**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 766 of 2025 /RG/LP **Dated:** 06-03-.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tamana Bashir
D/O Bashir Ahmad Shah
R/O Dangerpora Narwara Tehsil Eidgah, District Srinagar.

vide notification No. 346 of 2023 dated 14.02.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)**No:** 11803-09 /RG/LP **Dated:** 06-03-.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tamana Bashir, Advocate**
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 767 of 2025 /RG/LP Dated: 06-03-2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Soidiya Manzoor
D/o Manzoor Ahmad Bhat
R/o Khwaja Bazar Nowhatta Srinagar.**

vide notification No. 321 of 2023 dated 14.02.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)**No: 11810-16 /RG/LP Dated: 06-03-2025**

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sodiya Manzoor**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 768 of 2025 /RG/LP **Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Syed Tabinda Shafiq
D/o Syed Shafiq Ahmad Bukhari
R/O Peer mohalla Kreeri Baramulla.**

vide notification No. 320 of 2023 dated 14.02.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)**No:** 11817-23 /RG/LP **Dated:** 06-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Tabinda Shafiq, Advocate**
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 769 of 2025 /RG/LP

Dated: 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Safia Shafi
D/o Mohammad Shafi Teli
R/o Saderbal Hazratbal Srinagar..

vide notification **No. 317 of 2023 dated 14.02.2023** for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 11824-30 /RG/LP Dated: 06-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Safia Shafi Teli**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 770 of 2025 /RG/LP****Dated: 06-03-.2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Malik Arsalan Nazir
S/o Nazir Ahmad Malik
R/o Mirpora Trehgam Kupwara.**

vide notification No. 192 of 2023 dated 13.02.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)**No: 11031-37 /RG/LP Dated: 06-03-.2025**

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malik Arsalan Nazir**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 771 of 2025 /RG/LP **Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Maria Zahoor
D/o Zahoor Ahmad Dar
R/O Wuyan Pampore Srinagar.

vide notification No. 177/23 dated 13.02.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

aruni
20/02/2025
(Registrar Administration)
Signature

No: 11030-44 /RG/LP **Dated:** 06-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maria Zahoor**, Advocate
.....for information and necessary action.

aruni
20/02/25
(Registrar Administration)
Signature

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 772 of 2025 /RG/LP Dated: 06-03-2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Wahid Ahmad Bhat
S/o Ab. Majeed Bhat
R/o Chittay bandy Seer mohalla Bandipora.**

vide notification No. 2028 of 2022 dated 14.11.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 11048-51 /RG/LP Dated: 06-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wahid Ahmad Bhat**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 773 of 2025 /RG/LP****Dated: 06-03-2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nighat Rashid
D/o Abdul Rashid Rather
R/o Hardushoora, Gubra mahalla, Kunzer Baramulla.**

vide notification No. 2563 of 2023 dated 09.11.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 11852-58 /RG/LP Dated: 06-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nighat Rashid**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 774 of 2025 /RG/LP **Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Suhail Hassam Pir
S/O Hassam-U-Din Pir
R/o Rehmat colony Kalaroos Tehsil & District Kupwara.

vide notification No. 1998 of 2022 dated 14.11.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No:** 11059-65 /RG/LP **Dated:** 06-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Hassam Pir**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 775 of 2025 /RG/LP **Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Ishan Nangroo
S/O Showket Ahmad Nangroo
R/O Kachdoora, Distt. Shopian.vide notification No. **925** dated **22.11.2019** for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.****By Order****(Registrar Administration)****No:** 11066-72 /RG/LP **Dated:** 06-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ishan Nangroo, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 776 of 2025 /RG/LP****Dated: 06-03-.2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mahreena Rashid
D/o Ab. Rashid Dar
R/o Khrew Tesil Pampore Distt. Pulwama.**

vide notification No. 1115 of 2023 dated 02.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No: 11873-79 /RG/LP Dated: 06-03-.2025**

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama .
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahreena Rashid, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 777 of 2025 /RG/LP Dated: 06-03-2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Suhail Shaffi
S/O Mohd Shaffi Shosha
R/O Aziz abad, Seeloo, Tehsil Zainageer, Distt. Baramulla.**

vide notification No. 1210 of 2023 dated 05.06.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order
(Registrar Administration)**No: 1800-06 /RG/LP Dated: 06-03-2025**

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla .
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Shaffi**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 770 of 2025 /RG/LP **Dated:** 06-03-.2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Zarka Manzoor
D/o Syed Manzoor Ahmad
R/o Bhat mohalla Managam Wagoora Baramulla.**

vide notification No. 380 of 2023 dated 14.02.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order
(Registrar Administration)**No:** 11007-93 /RG/LP **Dated:** 06-03-.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla .
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zarka Manzoor**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No:** 779 of 2025 /RG/LP**Dated:** 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tajala Yaseen
D/o Sheikh Mohamad Yaseen
R/o Dalgate, Srinagar.**

vide notification No. **2063 of 2023** dated **13.09.2023** for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order
(Registrar Administration)**No:** 11894-900 /RG/LP **Dated:** 06-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar .
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tajala Yaseen**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 700 of 2025 /RG/LP****Dated: 06.3.2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sumiya Jan
D/o Manzoor Ahmad Malik
R/o Bugam Malik Mohalla , Kulgam.**

vide notification No. 1118 of 2021 dated 14.09.2021 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No: 11901-07 /RG/LP Dated: 06-03-2025**

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam .
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumiya Jan**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 701 of 2025 /RG/LP****Dated: 06-03-2025**

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Inees Ashraf Wani**S/o Mohammad Ashraf Wani****R/o Chandrigam Aishmuqam, Tehsil Pahalgam Distt. Anantnag.**

vide notification No. 1899 of 2023 dated 11.09.2023 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)
No: 11900-14 /RG/LP Dated: 06-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag .
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Inees Ashraf Wani**, Advocate
.....for information and necessary action.



(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 702 of 2025 /RG/LP Dated: 06-03 .2025**

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahid Bashir
S/O Bashir Ahmad Shiekh
R/O Yarikhah, Zalla Mohalla, Khansahib, Budgam.**

vide notification No. 97 of 2022 dated 24.02.2022 for a period of one year has been extended till 31.03.2026 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**(Registrar Administration)****No: 11915-21 /RG/LP Dated: 06-03 .2025**

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam .
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Bashir**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 703 of 2025 /RG/LP Dated: 06-03-2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Fozia Farooq
D/O Qazi Umar Farooq
R/O Qasba Lar, Tesil Lar, Ganderbal.

vide notification No. 1041 of 2023 dated **01.06.2023** for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 11922-20 /RG/LP Dated: 06-03-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal .
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fozia Farooq** , Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 704 of 2025 /RG/LP Dated: 06.3.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Yawar Hussain
S/o Mohammad Iqbal Dar
R/o Moominabad Batamaloo Srinagar

vide notification No. **2042 of 2022** dated **30.12.2022** for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 11929-35 /RG/LP Dated: 06.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Yawar Hussain**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 785 of 2025 /RG/LP Dated: 06.3.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mushtaq Ahmad Reshi
S/o Ghulam Ahmad Reshi
R/o Buderkote, Tangmarg, Baramulla

vide notification No. **1916 of 2023** dated **11.09.2023** for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 11936-42/RG/LP Dated: 06.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtaq Ahmad Reshi, Advocate**
.....for information and necessary action.


(Registrar Administration)